

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 25075 OF 2012

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 3

(Application for condonation of delay in filing the SLP)

VINOD KUMAR SHUKLA

...PETITIONER

VERSUS

STATE OF U.P. & ORS

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 17.08.2012, when the Court was pleased to pass the following order:

“ Permission to file SLP is granted.
Issue notice on the special leave petition as well as on the application for condonation of delay.
Tag with C.A . Nos. 3718-3719/2012 and C.A. No. 4788-4790/2012 (arising out of SLP (c).. CC No. 9950/2012).”

It is submitted that there are 33 Respondents. Names of Respondent Nos. 3 to 32 are deleted pursuant to Order dated 17.12.2014 of the Hon'ble Judge in Chamber. Respondent No. 1 is represented through Mr. A.K Prasad, Advocate and filed Counter affidavit. The same has been included in the SLP Paper Books. Respondent No. 2 is represented through Mr. Shail Kr. Dwivedi, Advocate but no Counter affidavit has been filed .

It is further submitted that Counsel for the petitioner has filed Rejoinder affidavit with the permission of the Hon'ble Court and copies of the same have been included in Paper books.

The matter is listed before the Court of Ld. Registrar on 18.3.2015 when the following order was passed:-

“Counter affidavit of respondent No. 1 has already been filed.
Respondent No. 2 has failed to file the same despite last opportunity. Further opportunity is declined.
Names of respondent nos. 3 to 32 have already been deleted vide order of the Hon'ble Court dated 17.12.2014.
Matter is complete. Registry to process for listing before the Hon'ble Court as per rules.”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 30th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. R.D Upadhyay, Advocate

Mr. A.K Prasad, Advocate

Mr. Shail Kumar Dwivedi, Advocate

Mr. Shrish Kumar Mishra, Advocate

ASSISTANT REGISTRAR

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PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 25075 OF 2012
WITH PRAYER FOR INTERIM RELIEF

VINOD KUMAR SHUKLA

...PETITIONER

VERSUS

FAROOQ AHMAD

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 05.01.2015, when the Court was pleased to pass the following order:

“ In respect of Respondent No. 1, counter affidavit is already on record.

In respect of Respondent Nos. 3 to 33, the names have been deleted from the cause title vide Hon'ble Court's order dated 17.12.2014.

Learned Counsel for Respondent No. 1 to take appropriate steps for filing vakalatnama on behalf of Respondent No. 2 by obtaining No Objection Certificate from the earlier Counsel within two weeks.

List the matter on 29.01.2015.”

It is submitted that there are 33 Respondents. Names of Respondent Nos. 3 to 33 are deleted pursuant to Order dated 17.12.2014 of the Hon'ble Judge in Chamber. Respondent No. 1 is represented through Mr. A.K. Prasad, Advocate and filed Counter affidavit. Respondent No. 2 is represented through Mr. Shail Kr. Dwivedi, Advocate but no Counter affidavit has been filed. Counsel for the petitioner has filed Rejoinder affidavit with the permission of the Hon'ble Court and copies of the same have been included in Paper books.

It is submitted that Counsel for the Respondent No. 1 has not taken any steps for filing Vakalatnama and Memo of Appearance on behalf of Respondent No. 2 by obtaining No Objections Certificate from the earlier counsel so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Court of Ld. Registrar with this office report.

Dated this the 27th day of January, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. R.D Upadhyay, Advocate

Mr. A.K Prasad, Advocate

Mr. Shail Kumar Dwivedi, Advocate

Mr. Shrish Kumar Mishra, Advocate

ASSISTANT REGISTRAR

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INTERLOCUTORY APPLICAITON NO. 4

(Application for deletion)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 25075 OF 2012

WITH PRAYER FOR INTERIM RELIEF

VINOD KUMAR SHUKLA

...PETITIONER

VERSUS

FAROOQ AHMAD

...RESPONDENT

OFFICE REPORT

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Tag with C.A. Nos. 3718-3719/2012 and C.A. No. 4788-4790/2012 (arising out of SLP (c)..CC No. 9950/2012).”

It is submitted that there are 33 Respondents. Respondent No. 1 is represented through Mr. A.K. Prasad, Advocate and filed Counter affidavit. Respondent No. 2 is represented through Mr. Shail Kr. Dwivedi, Advocate but no Counter affidavit has been filed. Counsel for the petitioner has filed Rejoinder affidavit with the permission of the Hon'ble Court and copies of the same have been included in Paper books.

It is further submitted that Respondent Nos. 3 to 33 are deleted pursuant to Order dated 17.12.2014 of the Hon'ble Judge in Chamber.

Service of show cause notice is complete.

The matter above mentioned is listed before the Court of Ld. Registrar with this office report.

Dated this the 23rd day of December, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. R.D Upadhyay, Advocate

Mr. A.K Prasad, Advocate

Mr. Shail Kumar Dwivedi, Advocate

Mr. Shrish Kumar Mishra, Advocate

ASSISTANT REGISTRAR

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Before the Hon'ble Judge
in Chamber

INTERLOCUTORY APPLICAITON NO. 4

(Application for deletion)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 25075 OF 2012

WITH PRAYER FOR INTERIM RELIEF

VINOD KUMAR SHUKLA

...PETITIONER

VERSUS

FAROOQ AHMAD

...RESPONDENT

OFFICE REPORT

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Tag with C.A. Nos. 3718-3719/2012 and C.A. No. 4788-4790/2012 (arising out of SLP (c)..CC No. 9950/2012).”

It is submitted that there are 33 Respondents. Respondent No. 1 is represented through Mr. A.K. Prasad, Advocate and filed Counter affidavit. Respondent No. 2 is represented through Mr. Shail Kr. Dwivedi, Advocate but no Counter affidavit has been filed. Counsel for the petitioner has filed Rejoinder affidavit with the permission of the Hon'ble Court and copies of the same have been included in Paper books.

It is further submitted that counsel for the petitioner has filed an application for deletion on behalf of Respondent Nos. 3 to 33 and the same is registered as I.A No. 4.

The application above mentioned is listed before the Hon'ble Judge in Chamber for Orders report.

Dated this the 26th day of November, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. R.D Upadhyay, Advocate

Mr. A.K Prasad, Advocate

Mr. Shail Kumar Dwivedi, Advocate

Mr. Shrish Kumar Mishra, Advocate

ASSISTANT REGISTRAR

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 25075 OF 2012
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Tag with C.A. Nos. 3718-3719/2012 and C.A. No. 4788-4790/2012 (arising out of SLP (c)..CC No. 9950/2012).”

It is submitted that there are 33 Respondents. Respondent No. 1 is represented through Mr. A.K. Prasad, Advocate and file Counter affidavit. Respondent No. 2 is represented through Mr. Shail Kr. Dwivedi, Advocate but no Counter affidavit has been filed. Neither A.D card nor unserved cover containing show cause notice has been received on behalf of Respondent Nos. 3 to 33 (Performa Respondent) so far.

It is submitted that Mr. Shrish Kr. Mishra, Advocate has filed Vakalatnama and memo of appearance on behalf of Respondent No. 2 without obtaining NOC from Mr. Shail Kumar Dwivedi, Advocate.

It is further submitted that counsel for the petitioner has file Rejoinder 1 affidavit to the Counter affidavit of Respondent No. 1.

Service is not complete on Respondent Nos. 3 to 33.

The matter above mentioned is listed before the Court of Ld. Registrar with this office report.

Dated this the 22nd day of September, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. R.D Upadhyay, Advocate
Mr. A.K Prasad, Advocate
Mr. Shail Kumar Dwivedi, Advocate
Mr. Shrish Kumar Mishra, Advocate

ASSISTANT REGISTRAR

